

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.805/MP/2025**

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking appropriate directions upon the Respondents to pay the deducted amount from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequently amendments thereto.

Petitioner : SEIL Energy India Limited (SEIL)

Respondents : Telangana State Power Coordination Committee and Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, SEIL  
Shri Mridul Chakravarty, Advocate, SEIL  
Shri Harshit Singh, Advocate, SEIL  
Shri Devyanshu Sharma, Advocate, SEIL  
Ms. Swapna Seshadri, Advocate, Telangana Discoms  
Ms. Aishwarya Subramani, Advocate, Telangana Discoms  
Ms. Harsha Rao, Advocate, Telangana Discoms  
Shri Vaibhav Sharma, Advocate, Telangana Discoms

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned.

2. The Petition will be listed for hearing on **6.8.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

